

15.12.2023
Item No.78
Ct.No.34
dc.

**IN THE HIGH COURT AT CALCUTTA
CRIMINAL REVISIONAL JURISDICTION**

C.R.R. 1618 of 2023

In the matter of : **Titec Finance Pvt. Ltd.** ... Petitioner.

Mr. Sakabda Roy ... For the Petitioner.

Report submitted by the learned Chief Judge, City Sessions Court, Calcutta and the learned Metropolitan Magistrate, 18th Court, Calcutta be kept on record.

The petitioner happens to be the complainant. Learned advocate appearing for the petitioner submits that there has been progress in the case and the next date is fixed on 15.01.2024 for examination of the accused persons under Section 313 of the Code of Criminal Procedure.

Learned Magistrate would take efforts to conclude the process under Section 313 of the Code of Criminal Procedure by 31.01.2024. Two months time be granted to the accused persons to adduce defence witness. The learned Magistrate thereafter by 30.04.2024 will take efforts to pronounce his judgement/verdict in connection with Complaint Case No. C/10074 of 2014. Learned trial court is directed to stick to the time line and not to stretch the same any further.

With the aforesaid observations, the revisional application being CRR 1618 of 2023 is disposed of.

Pending connected application, if any, is consequently disposed of.

All concerned parties shall act on the server copy of this order duly downloaded from the official *website* of this Court.

Urgent photostat certified copy of this order, if applied for, be supplied to the parties upon compliance with all requisite formalities.

(Tirthankar Ghosh, J.)